

श्री बूटा सिंह : मैं आपके जरिये मिनिस्टर साहब से रिक्वेस्ट करता हूँ ।

अध्यक्ष महोदय : यह रिक्वेस्ट मिनिस्टर साहब की तरफ से आनी चाहिये, अगर वह चाहते हैं तो मुझे कोई एतराज नहीं है । मिनिस्टर साहब चाहते हैं जवाब देना, तो दें, मुझे कोई एतराज नहीं है ।

12.03 hrs.

PAPERS LAID ON THE TABLE

STATEMENT ON FLOOD SITUATION

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library. See No. LT-6482/66].

ANNUAL ACCOUNTS OF UNIVERSITY GRANTS COMMISSION, ETC.

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri M. C. Chagla, I beg to lay on the Table—

(1) A copy of the Annual Accounts of the University Grants Commission for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-6483/66].

(2) A copy of the Annual Report of the Council of Scientific and Industrial Research for the year 1965-66 along with the Audited Statement of Accounts for the year 1964-65. [Placed in Library. See No. LT-6484/66].

GOVERNMENT RESOLUTION CONSTITUTING WAGE BOARDS

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): Sir, on behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy each of the following papers:—

(1) Government Resolution No. WB-14(1)/64 dated the 28th May, 1966 constituting the Wage Board for Road Transport Industry.

(2) Government Resolution No. WB-15(1)/64 dated the 28th May, 1966, constituting the Wage Board for Electricity Undertakings.

(3) Government Resolution No. WB-3(4)/66 dated the 4th June, 1966 announcing acceptance of the final recommendations made by the Wage Board for Tea Plantation Industry.

(4) The main conclusions of the Fifth Session of the Industrial Committee on Cement held at New Delhi on 22nd April, 1966.

(5) Notification No. S.O. 1444 published in Gazette of India dated the 14th May, 1966 adding certain industries to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act.

[Placed in Library. See Nos. LT-6485 to LT-6489/66].

UPSC (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS ETC.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Sir, I beg:

(1) to re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1966, published in Notification No. G.S.R. 622 in Gazette of India dated the 30th April, 1966, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-6330/66].

(2) to lay on the Table—

(i) A copy of the Defence of India (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 771 in